

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
STARRED QUESTION NO. 164
TO BE ANSWERED ON 03.08.2023**

SOCIAL SECURITY SCHEME FOR GIG WORKERS

164. SHRI VIVEK K. TANKHA:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether any social security scheme is being framed by the Central Government for gig workers on matters relating to health and maternity benefits, provident funds, accident benefits, etc., if so, the details thereof;**
- (b) if not, the reasons therefor; and**
- (c) the response of the Central Government on petition demanding gig workers be declared as 'unorganised workers' so that they can come under the purview of Unorganised Workers' Social Security Act, 2008 and avail social security benefits of which they are deprived of?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 164 TO BE ANSWERED ON 03.08.2023 BY SHRI VIVEK K. TANKHA, HON'BLE M.P. REGARDING "SOCIAL SECURITY SCHEME FOR GIG WORKERS".

(a) to (c): For the first time, the definition of 'gig worker' or 'platform worker' has been provided in the Code on Social Security, 2020 (the Code). The Code on Social Security, 2020 provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Code also provides for setting up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. However, the provisions under the Code relating to gig workers and platform workers are yet to come into force.

Any scheme notified by the Central Government for gig and platform workers may be:

- (a) wholly funded by the Central Government; or**
- (b) partly funded by the Central Government and partly funded by the State Government; or**
- (c) wholly funded by the contributions of the aggregators; or**
- (d) partly funded by the Central Government, partly funded by the State Government and partly funded through contributions collected from the beneficiaries of the scheme or the aggregators, as may be specified in the scheme framed by the Central Government; or**
- (e) funded from corporate social responsibility fund within the meaning of Companies Act, 2013; or**
- (f) any other source.**
